

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 13221/2026

[Arising out of impugned final judgment and order dated 02-04-2026 in CRLA No. 2487/1985 passed by the High Court of Judicature at Allahabad]

SHYAM KALI

PETITIONER(S)

VERSUS

STATE OF U.P

RESPONDENT(S)

FOR ADMISSION

(IA No. 172589/2026 - EXEMPTION FROM FILING O.T.)

Date : 28-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Kush Sharma, Adv.
Mr. Himanshu Bhushan, AOR
Ms. Shagun Srivastava, Adv.
Mr. Varun Sharma, Adv.
Ms. Niharika Tanwar, Adv.

For Respondent(s) :Dr. Vijendra Singh, AOR
Ms. Preetika Dwivedi, Adv.
Mr. Aniket Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner submits that the counter affidavit has not been served. Let a copy of counter affidavit be served to the respondent-State of U.P.
2. List the matter after one week.

(JAGDISH KUMAR)

T. REGISTRAR-cum-PS

(KOMAL)

COURT MASTER (NSH)